

SALT, AGRA ACT 1848

ACT No. XVI. of 1848

(Rep., Act 14 of 1870)

[1<sup>st</sup> July, 1848.]

*Passed by the Governor General of India in Council, On the 1st July, 1848.*

*An Act to remove certain restrictions on the Salt Trade.*

**WHEREAS** the Salt Trade in the North Western Provinces is burdened with unnecessary restrictions, It is enacted as follows:

I. Sections 49, 50, 85 and 93, of Regulation X. of 1819, of the Bengal Code, and so much of Section 48, of the same Regulation, as affects the importation of Salt from the North Western Provinces into the other Provinces of the Presidency of Bengal also Section 2 of Regulation X. of 1826, or the same Code, shall be repealed from the First day of August in this year.

II. After the said First day of August, no Customs Duty shall be leviable upon Salt imported into the said North Western Provinces from the other Provinces of the said Presidency.

---